

By E-Mail/Special Messenger

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO. HC.VII-03/2019/ 6982 /A

From :- Shri Kaushik Kumar Sharma
Jt. Registrar (Vigilance)
Gauhati High Court
Guwahati.

To,

✓ The Principal Judge
Family Court
Nalbari.

Dated Guwahati, the 22nd November, 2019.

Sub:- **Permission to avail HTC.**

Ref:- Your letter Nos. FC.NALB/273 dated 05.11.2019 and FC. NALB/298 dated 19.11.2019

Sir,

With reference to the above, I am directed to inform you that Shri Shri Mahmud Hussain Barbhuiya, Counsellor, Family Court, Nalbar, has been allowed to avail Home LTC for the current block period of 2018-2019, w.e.f. 24.12.2019 to 31.12.2019, to visit his home town Silchar along with his wife and two sons (subject to fulfilling the criteria of dependant family members of his sons), by the shortest possible route, as per existing Rules.

Shri Barbhuiya may be informed accordingly.

Yours faithfully,

JT. REGISTRAR (VIGILANCE)

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Memo NO. HC.VII-03/2019/ 6983-6986 /A. dated 22.11.19

Copy to:-

1. The Principal Accountant General, (A&E), Assam, Guwahati for information.
2. Shri Mahmud Hussain Barbhuiya, Counsellor, Family Court, Nalbari with reference to his letters dated 04.11.2019 and 19.11.2019.
3. The Deputy Registrar (Finance), Gauhati High Court, Guwahati for information and necessary action.
4. The System Analyst, Gauhati High Court, Guwahati for information and necessary action.

sd/-

JT. REGISTRAR (VIGILANCE)